

(1987 series) dated 9th February, 1987, Press Note No 12 (1989 series) dated 11th May, 1989 and Press Note No 27 (1989 series) dated 19th October, 1989, the following guidelines have been formulated for licensing of new and expansion of existing sugar factories —

- (i) New sugar factories will continue to be licensed for a minimum economic capacity of 2500 Tonnes cane crush per day (TCD) There would not be any maximum limit on such capacity No relaxation of minimum economic capacity for backward areas or in the areas under-developed from the point of view of sugarcane availability will be permitted
- (ii) Licences for new sugar factories will be issued subject to the condition that there is no sugar mill within a radial distance of 15 Kms The applicant does not have to produce any certificate clearance regarding cane availability or potential for development of cane
- (iii) All new licences will be issued with the stipulation that cane price will be payable on the basis of sucrose content of the sugar cane
- (iv) Other things being equal, preference in licensing will be given to proposals from the cooperative sector and the public sector, in that order, as compared to the private sector
- (v) While granting licences for new sugar factories, industrial licences in respect of downstream units for the use of molasses i.e. industrial alcohol etc. will be given readily
- (vi) Priority will be given to factories

with capacity of less than 2500 TCD to expand to the aforesaid minimum economic capacity.

2 Applications for grant of industrial licences for the establishment of new sugar factories as well as expansion of existing units should be submitted directly to the Secretariat for Industrial Approvals in the Department of Industrial Development in Form 'IL' alongwith the prescribed fee of Rs 2500/-

3 The procedure and the guidelines as given above are brought to the notice of the entrepreneurs for their information and guidance

F No 10(133)/86-LP New Delhi, the 23rd July, 1990

Forwarded to Press Information Bureau for giving wide publicity to the contents of the above press note

Sd/-
(JAYALAKSHMI JAYARAMAN)
Deputy Secretary to the
Govt of India

Principal Information Officer,
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Anti-Beggary Act in Punjab

416 BABA SUCHA SINGH: Will the Minister of WELFARE be pleased to state:

(a) district-wise number of beggars in Punjab,

(b) whether these beggars are local or migrants, and

(c) the reasons for not implementing Anti-Beggary Act in the State?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) to (c). The information is being collected and will be laid on the Table of the House.

Displacement of Adivasis by the Narmada Sagar Project in Maharashtra

417. **SHRI RAM NAIK:** Will the Minister of WATER RESOURCES be pleased to state:

(a) the number of adivasi families from Maharashtra likely to be displaced due to the Narmada Dam Project;

(b) whether Government of Maharashtra has asked for the consent of Union Government for using the forest land in Taloda forest area in Dhule district of Maharashtra for rehabilitation of the above displaced persons;

(c) if so, whether Union Government have consented to it; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) The number of adivasi families from Maharashtra likely to be displaced by the submergence of the Sardar Sarovar Project is 1655.

(b) and (c). Yes, Sir.

(d) Does not arise.

Abortion Related Deaths

418. **SHRI M.V. CHANDRASHEKARA MURTHY:** Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether attention of Government has been drawn to a news-item captioned "Abortion related deaths increasing" as re-

ported in the Hindustan Times dated 14 July, 1990;

(b) if so, whether many survey has been conducted by Government to ascertain the number of abortion related deaths in the country during the last two years; and

(c) if so, steps Government propose to take in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI RASHEED MASOOD): (a) Yes, Sir.

(b) Although different Studies have been carried out to ascertain prevalence of illegal abortion, no study has been carried out by the Government regarding abortion-related deaths.

(c) Facilities for Medical Termination of Pregnancy (MTP) have been created and are being expanded. Medical personnel are being trained in MTP.

[*Translation*]

Sugar Production

419. **SHRI HARIKEWAL PRASAD:** Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) the total quantity of sugar produced in the country during the year 1989-90;

(b) the quantity of sugar produced in Uttar Pradesh;

(c) whether the production of sugar is adequate to meet the requirement of the country;

(d) if not, whether Government propose to import sugar; and